

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 401
(CAA)-56/ND/2022

IN THE MATTER OF:

Prem Industries India Ltd.

...

Applicant/Petitioner

Under Section: 230-232

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ, HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH, HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rishabh Jain

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

In terms of the order dated 19.03.2024, the Applicants have filed affidavit dated 08.04.2024, clarifying therein that the transferee company has 07 Unsecured Creditors. It was only on account of a clerical error that the number of Creditors shown in the synopsis of the application was mentioned as 02. **Order reserved.**

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)